

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No.185 of 2020**

**IN THE MATTER OF:**

**Registrar of Companies**

**...Appellant**

**Vs.**

**M/s Touchstone Holdings Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant:           None**

**For Respondent:       None**

**ORDER**

**(Through Virtual Mode)**

**02.11.2020:**       At the time of calling of the matter at 12:00 Noon today, none is present on behalf of the Appellant. Hence, the Office of the Registry is directed to issue Notice to the Appellant/The Registrar of Companies, NCT of Delhi and Haryana/Ministry of Corporate Affairs, Govt. of India returnable by **23.11.2020**.

Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode. Also notice is permitted to be served on the Respondent through speed post.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

sr/kam